# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA

## UNSTARRED QUESTION NO. 3567 TO BE ANSWERED ON APRIL 03, 2023

### REMOVAL OF ENCROACHMENT IN MEHRAULI, DELHI

#### NO. 3567. SHRI RAM NATH THAKUR:

### Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the area of land secured after removal of encroachment in Mehrauli area of Delhi in the last February;
- (b) the area of land, in acres, encroached upon in this area during the last decade;
- (c) the agencies/officers responsible for not preventing encroachment;
- (d) whether it is a fact that the officers responsible for prevention of encroachment get encroachment done after collecting illicit money; and
- (e) the details of the action taken against the officers who failed to stop encroachment during the last decade?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE)

- (a) to (c) The Delhi Development Authority (DDA) has informed that approximately 20 acres of land has been encroached upon as per the demarcation report of seam line of village Ladha Sarai and Mehrauli of South District. DDA has been undertaking demolition drives regularly to remove encroachments on its land. No demolition programme has been carried out by DDA in Mehrauli village in February 2023. However, an area measuringapprox. 6,970 sq yards has been secured by DDA by removing encroachment in Ladha Sarai village (part of Mehrauli Archaeological Park) adjoining the area of Mehrauli Village, in February, 2023.
- (d) & (e) DDA has informed that whenever any complaint with allegations of corruption is received, the allegations are enquired into and if required, also referred to the Vigilance Department of DDA for investigation as per extant rules. Necessary departmental and other actions are taken, as required.

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